

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 4614
(To be answered on the 30th March 2017)

IMPORT OF FOREIGN REGISTERED AIRCRAFT

4614. DR. P. VENUGOPAL

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Directorate General of Civil Aviation (DGCA) has proposed a new regulation which would enable operators to import foreign registered aircraft and operate them on foreign registration with Indian-crew, if so, the details thereof;
(b) whether this would make the aircraft leasing environment user friendly, if so, the details thereof;
(c) whether the DGCA had called a meeting of aircraft lessors as part of efforts to ensure availability of aircraft to implement the regional connectivity scheme; and
(d) if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) and (b): Yes, Madam. Civil Aviation Requirement under Section 3 Series C Part-XIII on the subject 'Criteria for leasing of foreign registered aircraft by Indian Operators for operation by Indian crew' has been prepared.

(c): No Madam.

(d): Does not arise.
